

**Memorandum of Understanding between Government of India and
various Limited Companies for the year 2009-10**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (i) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MSTC Limited, for the year 2009-10. [Placed in Library. See No. L.T. 120/15/09]
 - (ii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the KIOCL Limited, for the year 2009-10. [Placed in Library. See No. L.T. 121/15/09]
 - (iii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Rashtriya Ispat Nigam Limited (RINL) (Visakhapatnam Steel Plant), for the year 2009-10. [Placed in Library. See No. L.T. 123/15/09]
 - (iv) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Bharat Refractories Limited (BRL), for the year 2009-10. [Placed in Library. See No. L.T. 118/15/09]
 - (v) Memorandum of Understanding between the Government of India (Ministry of Steel) and the NMDC Limited, for the year 2009-10. [Placed in Library. See No. L.T. 122/15/09]
 - (vi) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Steel Authority of India Limited (SAIL), for the year 2009-10. [Placed in Library. See No. L.T. 117/15/09]
 - (vii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Manganese Ore (India) Limited (MOIL), for the year 2009-10. [Placed in Library. See No. L.T. 124/15/09]
 - (viii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Hindustan Steel Works Construction Limited (HSWCL), for the year 2009-10. [Placed in Library. See No. L.T. 119/15/09]
 - (ix) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MECON Limited, for the year 2009-10. [Placed in Library. See No. L.T. 125/15/09]
- I. **Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution and Department of Consumer Affairs)**
 - II. **Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation)**
 - III. **Reports and Accounts of various Corporations and a Cooperative Stores Ltd. (Super Bazar) for the years of 1991-92, 2007-08 and 2008-09 and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table:

- I (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (1) G.S.R. 129 (E)/ Ess.Com./Sugarcane, dated the 26th February, 2009, publishing Factory-wise Statutory Minimum Price (SMP) of Sugarcane for 2008-09 sugar season, in respect of 431 sugar factories.
 - (2) G.S.R. 241 (E)/ Ess.Com./Sugarcane, dated the 6th April, 2009, publishing Factory-wise Statutory Minimum Price (SMP) of Sugarcane for 2008-09 sugar season, in respect of 46 sugar factories. [Placed in Library. See No. L.T. 55/15/09]
 - (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) under Section 39 of the Bureau of Indian Standards Act, 1986:-
 - (1) G.S.R. 311 (E), dated the 8th May, 2009, publishing the Bureau of Indian Standards (Terms and Conditions of Service of Employees) Second Amendment Regulations, 2009.
 - (2) G.S.R. 50 (E), dated the 27th January, 2009, publishing the Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations. [Placed in Library. See No. L.T. 236/15/09]
 - (iii) A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture and Cooperation) Notification G.S.R. 383 (E), dated the 3rd June, 2009, publishing the Vegetable Oils Grading and Marking (Amendment) Rules, 2009, under sub-section (2) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937. [Placed in Library. See No. L.T. 57/15/09]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) (a) Thirty-second Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, for the year 2007-2008, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T. 50/15/09]
 - (ii) Forty-second Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2007-2008, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. L.T. 15/15/09]

(iii) Twenty-second Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1991-1992, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(iv) Review by Government on the working of the above Corporations.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (IV) (1) above. [Placed in Library. See No. L.T. 46/15/09]

III. A copy (in English and Hindi) of the following Papers:-

(a) Forty-third Annual Report and Audited Accounts of the Cooperative Stores Limited (Super Bazar), New Delhi, for the year 2008-2009, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Cooperative. [Placed in Library. See No. L.T. 56/15/09]

Notifications of the Ministry of Power

(SHRI PRITHVIRAJ CHAVAN): Sir, on behalf of Shri Bharatsinh Solanki, I lay on the Table under sub-section (1) of Section 59 of the Energy Conservation Act, 2001, a copy (in English and Hindi) of the Ministry of Power Notification G.S.R. 25, dated the 21st March, 2009, publishing the Energy Conservation (Manner of holding inquiry) Rules, 2009. [Placed in Library. See No. L.T. 32/15/09]

Notifications of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification G.S.R. 305 (E), dated the 3rd May, 2009, publishing the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2009, under sub section (3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003. [Placed in Library. See No. L.T. 78/15/09]

II. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health & Family Welfare) Notification S.O. 650(E), dated the 9th March, 2009, regarding enforcement of the provisions of Section 11 to 15 (both inclusive) of Food Safety and Standards Act, 2006, under Section 93 of the said Act. [Placed in Library. See No. L.T. 79/15/09]